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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ CS(COMM) 1006/2025, I.A. 28684/2025

NAYARA ENERGY LIMITED .....Plaintiff

Through: Mr. Anukrit Gupta, Mr. Dev Singh, Mr. Krishnakant Dwivedi

versus

SAP INDIA PRIVATE LIMITED & ANR. .....Defendant

Through: Mr. Susmit Pushkar, Mr. Gaurav Sharma, Advs. M. 9644751674. Mr. Madhav Suri & Ms. Akanksha Singh, Advs for the D-2 (Through VC)

CORAM:
JOINT REGISTRAR (JUDICIAL) SH. KISHOR KUMAR (DHJS)

O R D E R

% 13.01.2026

Matter is taken up through physical hearing as well as video conferencing.

I.A. 28684/2025 (u/S. 151 CPC & Sec. 5 of Limitation Act filed by plaintiff)

It is submitted by Ld. Counsel for plaintiff that delay in filing the Rejoinder to the Reply to the application u/O XXXIX Rule 1 and 2 has already been condoned by the Hon'ble Court therefore he wishes to withdraw this application. In view of the same, the present application stands dismissed as withdrawn. **I.A. stands disposed off.**

Written Statement alongwith affidavit of admission/denial if any be filed with advance copy to Ld. Counsel for plaintiff within the period of limitation. Thereafter, Replication alongwith affidavit of admission/denial if any be filed with advance copy to the opposite party within prescribed limitation period.

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Be fixed for completion of pleadings on 21.04.2026.

KISHOR KUMAR (DHJS)
JOINT REGISTRAR (JUDICIAL)

JANUARY 13, 2026/sm

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